

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ATLASGOLD TOWNSHIPS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Atlasgold Townships (India) Private Limited
2.	Date of incorporation of corporate debtor	22/01/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam, Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KL2009PTC023738
5.	Address of the registered office and principal office (if any) of corporate debtor	XI/305H, Near Federal Bank, Opp. Cochin Internal-Airport, Vappalassery, Nedumbassery Angamally- 683572, Kerala, India
6.	Insolvency commencement date in respect of corporate debtor	19/11/2019. However, the CIRP was stayed by Hon'ble High Court of Kerala and Hon'ble NCLAT respectively. The Hon'ble NCLAT dismissed the appeal filed by the promoters on 22.01.2020 and allowed the CIRP. (The Hon'ble NCLAT Order received by IRP on 31.01.2020)
7.	Estimated date of closure of insolvency resolution process	17/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manivannan. J IBBI/IPA-002/IP-N00534/2017-2018/11695
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. 53B, 8/330, Vishalakshi Nagar, Fourth Cross Street, Santhosapuram, Chennai-600073, Tamil Nadu, India. Email: equitablelegal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	31, New No. 2, Old No.29, 02 nd Floor, Nageswara Rao Road, Nungambakkam, Chennai – 600034 Email: equitablelegal@gmail.com
11.	Last date for submission of claims	14/02/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Class I: Allottees under Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Kizhakkekara Kuraiyose Jose IBBI/IPA-001/IP-P00445/2017-18/10788 2. Mr. P D Vincent IBBI/IPA-002/IP-N00521/2017-18/11638 3. Mr. Francis Mathew IBBI/IPA-001/IP-P00995/2017-18/11642
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry No. 10.

Notice is hereby given that the National Company Law Tribunal, Kochi Bench has ordered the commencement of a corporate insolvency resolution process of the Atlasgold Townships (India) Private Limited on 19/11/2019. However, the CIRP was stayed by Hon'ble High Court of Kerala and Hon'ble NCLAT respectively. The Hon'ble NCLAT dismissed the appeal filed by the promoters vide order dated 22.01.2020 and the same has been received by IRP on 31.01.2020.

The creditors of Atlasgold Townships (India) Private Limited, are hereby called upon to submit their claims with proof on or before 14/02/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the Class I in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Manivannan. J
Interim Resolution Professional
IBBI/IPA-002/IP-N00534/2017-2018/11695
For Atlasgold Townships (India) Private Limited
Appointed by the Hon'ble National Company Law Tribunal, Kochi Bench

Date : 31.01.2020
Place : Chennai